



Central Information Commission

2nd Floor, August Kranti Bhawan,
Bhikaji Cama Place, New Delhi – 110 066
Website: www.cic.gov.in

Decision No.5213/IC(A)/2010

F. No.CIC/MA/C/2010/000005

Dated, the 8th March, 2010

Name of the Appellant: Shri. Vinay Kanwar
Name of the Public Authority: B.P.C.L.

Decision: ⁱ

1. The complainant has grievances relating to non-refund of security deposit by the LPG distributor, which is identified in his RTI application. He has complained before the Commission that the CPIO has neither replied to his RTI application nor has refunded the security deposit.
2. The CPIO is directed to suitably respond to the RTI application and indicate reasons for alleged non-payment of security deposits within 15 working days from the date of issue of this decision, failing which penalty proceedings u/s 20(1) of the Act would be initiated.
3. The appellant is advised to submit a copy of his RTI application to the concerned CPIO, for ready reference.
4. With these observations, the complaint is disposed of.

Sd/-
(Prof. M.M. Ansari)
Central Information Commissionerⁱⁱ

Authenticated true copy:

(M.C. Sharma)
Deputy Registrar

ⁱ ***“If you don’t ask, you don’t get.” - Mahatma Gandhi***

ⁱⁱ ***“All men by nature desire to know.” - Aristotle***

Name & address of Parties:

1. Sh. Vinay Kanwar, Lecturer, UIET, Punjab University, Chandigarh – 160 014.
2. The CPIO, Bharat Petroleum Corporation Limited, Plot No.A5&A6, Sector-1, NOIDA-201 301.
3. The Appellate Authority, Bharat Petroleum Corporation Limited, Plot No.A5&A6, Sector-1, NOIDA-201 301.